

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**

**IA/287/ND/2024 in IB/462/ND/2023**

**IN THE MATTER OF:**

Punjab & Sind Bank

...

Applicant

Versus

Supertech Township Project Limited

...

Respondent

**Under Section 7 of IBC 2016.**

**Order delivered on 14.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant : Mr. Sanjay Bajaj, Adv. Mr. Shivam Takkar Adv.  
Mr. Sarthak Sehgal

Mr. Abhishek Anand with Mr. Nikhil Kumar Jha for Applicant in IA 287 of 2024

For the Respondent :

**ORDER**

**IA No. 287/2024 in IB/462/ND/2023**

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Perusal of the file shows that as per the order dated 25.01.2024, notice was issued to the respondents in IA No. 287/2024 through all modes and the respondent was directed to file reply within a week, on receipt of notice. Today, Learned Counsel for the respondent seeks three days' time to file reply. Request is granted. Parties are directed to complete the pleadings before the next date of hearing. Let this matter be posted to 04.03.2024.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**